BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH AT KOLKATA,

ORIGINAL APPLICATION NO.189/2025

IN THE MATTER OF: -

Saroj Kumar Patra

...Applicant

Versus

State of Odisha & Ors.

... Respondent(s)

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Place: Kolkata

Date: 10th March, 2026

Respondent no. 6 & 7

Through

Apurba Ghosh

Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH AT KOLKATA,
ORIGINAL APPLICATION NO.189/2025

NOTARY S. Chaudhuri Bidhannagar Court Kolkata Regd. No.-6584 Exp. Dt.-21-08-2028 GOVT. OF INDIA

IN THE MATTER OF: -

Saroj Kumar Patra

...Applicant

Versus

State of Odisha & Ors.

... Respondent(s)

BEFORE THE NOTARY PUBLIC AT BIDHANNAGAR DIST.-NORTH 24 PARGANAS

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 06 & 07, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

MOST RESPECTFULLY SHOWETH: -

I, Shri Sujoy Dutta, S/o Shri Samir Dutta, aged about 45 years, working as Assistant Commissioner (Forestry) at the Sub office Kolkata of Bhubaneswar Regional Office under the Ministry of Environment, Forest & Climate Change, having its office at IB – 198, Sector- III, Salt Lake City, Kolkata - 700 106 do hereby solemnly affirm and state on oath as under:

1. That I am acquainted with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit on behalf of Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEF&CC).
2. That I am duly authorized and competent to swear the present reply. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.
3. That the Applicant, in the present application, has sought directions for withdrawal of the Environmental Clearance (EC) letter dated 06.03.2024 granted by the MoEF&CC, alleging suppression of facts regarding forest land. It has been alleged that respondent no. 8 - ECAPL has illegally encroached forest land recorded under the Khata No.178 Plot No. 374,427,428,434 and 435 of Mouza Sripura, PS/Tehsil and District Jharsuguda which is recorded as Gramya Jungle Kisam and the above mentioned plots are being illegally used by the respondent company for the purpose of approach road and parking area by dumping industrial

10 MAR 2026

slags on the approach road. The Applicant contends that this constitutes a violation of the Forest (Conservation) Act, 1980, as the industry is allegedly using forest land without prior approval of the Central Government.

4. That, it is submitted that the project under reference was accorded EC for an Integrated Carbon Complex having 1). Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2). Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3). Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4). Carbon Black (CB) Unit having capacity 300,000 TPA 5). 54 MW Captive Power Plant (CPP) 6). Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7). Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA" located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State. At the time of seeking the said EC, M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL), had declared that no forest land was involved in project, and the EC was accordingly granted by MoEF&CC. A copy of the said Form-I is annexed herewith and marked as **Annexure–R/1.**

5. That the EC proposal was considered by the Expert Appraisal Committee (EAC) Industry-II in its meetings held on 17–18 August 2023, 21–22 November 2023, and 18 December 2023. During these meetings, M/s Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL) made detailed presentations and submitted, inter alia, that no forest land is involved in the project site. Based on the submissions of the Project Proponent, the EAC deliberated on the proposal and, in its meeting held on 18 December 2023, recommended the grant of EC under the EIA Notification, 2006, subject to specific and general environmental safeguards. A copy of the Minutes of the EAC (Industry-II) meeting held on 18th Dec, 2023, is annexed herewith as **Annexure – R/2**.
6. That the answering Respondent respectfully submits that the environmental impacts of the project have been duly examined, and appropriate safeguards and conditions have been imposed on the Project Proponent (PP) through the EC.
7. That with regard to the allegations of encroachment upon forest land it is submitted that 'Land' is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That, being the repository of the land records, State Government has the primary responsibility to determine status of any parcel of land, giving due regards to gazette notifications, provisions under State and Central Acts

and concerned judgements and directions of the Hon'ble Supreme Court. The State Government has to determine any violation of the provisions of the Central and State laws.

8. It is humbly submitted that prior approval under the Van (Sanrakshan Evam Samvardhan), Adhiniyam, 1980 {Formerly known as Forest (Conservation) Act, 1980} is mandatory to carry out any non-forestry activity on forest land. That contravention of the above provision would amount to a violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and attract the penal provisions given under Section 3A and 3B of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

9. It is respectfully submitted that, in the present matter, the status of the project of M/s. ECAPL, Jharsuguda District, Odisha, was verified on the PARIVESH 2.0 portal. The portal reflects a proposal bearing Proposal No. FP/OR/OTHERS/550180/2025, pertaining to diversion of 4.0834 ha of forest land for construction of an approach road in village Sripura under Jharsuguda Forest Division, Odisha and the said proposal is presently pending at the level of the Divisional Forest Officer (DFO) for scrutiny and recommendation and has not been forwarded by the State Government for consideration at the Central level. A copy of the proposal timeline as available on the Ministry's *PARIVESH* portal is annexed herewith and marked as **Annexure – R/3**.

10. It is respectfully submitted that, as the proposal has not been forwarded by the State authorities, the same has not been received or considered by the Central Government, and no approval under Section 2 of the Forest (Conservation) Act, 1980 has been accorded by the Ministry.

11. That it is further submitted that, in order to ascertain the correct position and veracity of the issues raised in the application, the answering respondent, vide letter dated 18.12.2025, sought a factual report along with supporting documentary evidence from the Additional Chief Secretary, Forest & Environment Department, Government of Odisha. The answering respondent also sought details of any violations reported under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, as well as a detailed Action Taken Report from the State Government in this regard. A copy of the said letter is annexed herewith and marked as **Annexure – R/4**.

12. That the EC granted to M/s. ECAPL has been accorded strictly in accordance with the due process and procedure prescribed under the EIA Notification, 2006. The PP had categorically submitted before the EAC that no forest land is involved in the project site, and the EAC, after

thorough deliberation, recommended the grant of EC subject to specific and general environmental safeguards. The answering Respondent, having acted within its statutory jurisdiction and mandate under the EIA Notification, 2006, and having granted the EC with due diligence on the basis of the representations made by the PP, it is most respectfully submitted that the EC is valid, legal, and in accordance with law, and may accordingly be upheld by this Hon'ble Tribunal.

13. That, in light of the foregoing submissions, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass such order(s) as may be deemed fit and proper in the interest of justice.

NOTARY S. Chaudhuri Bidhannagar Court Kolkata Regd. No.-6584 Exp. Dt.-21-08-2028 GOVT. OF INDIA

Sujoy Dutta

DEPONENT

VERIFICATION

I, the above-named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 1 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this 10 day of March, 2026.

MY SEAL

Sujoy Dutta

DEPONENT

S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

10 MAR 2026

Basic Information

1. Category of the Project/Activity

1.1. Name of the project proposal	"Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA)Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA)Unit having capacity 25,000 TPA"
1.2. Type of Proposal	New
1.3. Whether the Project Activity (Construction/ Operation) has been undertaken without obtaining **prior** Environmental Clearance under the provision of EIA Notification 1994/ 2006?	No
1.4. Whether multiple items (Components) as per the notification involved in the proposal?	Yes

1.4.1. Item No. as per schedule to EIA Notification, 2006 for Major Activity	4(b)(ii) Coaltar processing units	NA
Capacity	900000	TPA

1.5. Item No. as per schedule to EIA Notification, 2006 for Minor Activity

Activity	Sub Activity	Capacity	Unit
5(e) Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking	Located outside the notified industrial area	575000	TPA
1(d) Thermal Power Plants	Other fuels	54	MW

2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	No
3. Whether any Protected Areas Notified Under the Wild Life (Protection) Act, 1972 are located within 10 km of the project site	N/A
4. Whether any Severely Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No
5. Whether any Critically Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	N/A
6. Whether any Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986 located in proximity to the project site	N/A
7. Whether any Inter-State Boundaries and International Boundaries located in proximity to the project site	N/A
8. Whether any Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 located within 10 km of the project site	No
9. Whether any forest land present within 10 km of the project site	No
10. Category of the Project as per EIA Notification, 2006	A
11. Whether Proposal has interlinked / interdependent projects or activities?	No
11.1. Reason thereof	It is independent project
12. Whether any Forest Land involved in the project or part thereof	No
13. Whether NBWL recommendation is required?	No

1 Land Acquisition Details
4.

				Supporting documents			
Type of Land	**In case of non-forest land, please specify**	**Type of privately owned land**	**Type of land in terms of ownership**	**Document Name**	**Remarks**	**Document**	**Status of Land Acquisition**

Project Details

15. Details of CTE

15.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	No
15.1.1. Reason thereof	Will be obtained after getting EC
16. Whether the project/activity located in Notified Industrial Area?	No
17. Whether the project/activity located in CRZ or ICRZ area?	No
18. Whether the project proposed to be located in Territorial waters (Off-shore)	No
19. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification?	No

20. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Dibenzo furan	Product	6750	Tons per Annum (TPA)	Road	CAS No:132-64-9
Carbon Black Oil (CBO)	Product	363000	Tons per Annum (TPA)	Road/Railway	CAS No:65996-93- 2/90640-80-5
Phenol Oil	Product	15000	Tons per Annum (TPA)	Road	CAS No:108-95-2
Indene	Product	7200	Tons per Annum (TPA)	Road	CAS No:95-13-6
Naphthalene	Product	50000	Tons per Annum (TPA)	Road	CAS No:91-20-3
Xylenol	Product	2076	Tons per Annum (TPA)	Road	CAS No:108-68-9
Calcium Carbonate	Product	15583	Tons per Annum (TPA)	Road	CAS No:471-34-1
Phenanthrene	Product	5428	Tons per Annum (TPA)	Road	CAS No:85-01-8
Quinoline and their deratives	Product	6300	Tons per Annum (TPA)	Road	CAS No:91-22-5
Wash Oil (Unconverted)	Product	11268	Tons per Annum (TPA)	Road	Re-Routed into the process
Fluorene	Product	14400	Tons per Annum (TPA)	Road	CAS No:86-73-7
Carbon Black	Product	300000	Tons per Annum (TPA)	Road	CAS No:1333-86-4
Crude Phenol Mixture	Product	20756	Tons per Annum (TPA)	Road	CAS No:108-95-2
Coal Tar Pitch	Product	250000	Tons per Annum (TPA)	Road	CAS No:65996-93-2
Anthracene Oil/Heavy Creosote Oil	Product	140000	Tons per Annum (TPA)	Road/Railway	CAS No:90640-80-5
Light Oil	Product	10000	Tons per Annum (TPA)	Road	CAS No:65996-78-3
Wash Oil	Product	50000	Tons per Annum (TPA)	Road	CAS No:90640-84-9
De-hydrated coal tar	Product	485000	Tons per Annum (TPA)	Road	CAS No:8007-45-2
Bulk Mesophase coke fines	Product	36075	Tons per Annum (TPA)	Road	Bulk Mesophase coke fines
Fine Anthracene	Product	12212	Tons per Annum (TPA)	Road	CAS No:120-12-7
Natural graphite - anode material	Product	26000	Tons per Annum (TPA)	Road	CAS No:7782-42-5
Phenol Oil- (Unconverted)	Product	7898	Tons per Annum (TPA)	Pipeline	Re-Routed into the process
Lean Gas – Nm3/hr	Product	270000	Tons per Annum (TPA)	Pipeline	Used as fuel in Captive Power Plant/ Boiler
Natural Graphite fines	Product	22644	Tons per Annum (TPA)	Road	CAS No:7782-42-5
Carbazole	Product	5234	Tons per Annum (TPA)	Road	CAS No:86-74-8
Loss in Anthracene Oil based	By-Product	2864	Tons per Annum (TPA)	Pipeline	Re-Routed into the process/ Loss to atmosphere
Phenol	Product	10378	Tons per Annum (TPA)	Road	CAS No:85-01-8
Heavy Anthracene Oil / Pitch Oil	Product	51000	Tons per Annum (TPA)	Combination of two or three modes	Re-Routed into process or sale 90640-80-5
Biphenyl	Product	6300	Tons per Annum (TPA)	Road	CAS No:92-52-4
Used Calcined petroleum coke	Product	85500	Tons per Annum (TPA)	Road	CAS No:64743-05-1
Bulk Mesophase coke Powder	Product	61425	Tons per Annum (TPA)	Road	CAS No:94113-91-4
Loss in CTVA Unit	Product	203	Tons per Annum (TPA)	Pipeline	Re-Routed into the process/ Loss to atmosphere
Process Loss in NGA Unit	Product	2250	Tons per Annum (TPA)	Pipeline	Re-Routed into the process/ Loss to atmosphere
Loss in CZQ Unit	Product	4083	Tons per Annum (TPA)	Pipeline	Re-Routed into the process/ Loss to atmosphere
Power	Product	54	Mega Watt (MW)	Power line	Used as captive utility or sale to Grid

Power	Product	54	Mega Watt (MW)	Power line	Used as captive utility or sale to Grid
Methyl naphthalene (alpha, beta or mixture)	Product	18900	Tons per Annum (TPA)	Road	CAS No:90-12-0
Process Loss	By-Product	10500	Tons per Annum (TPA)	Pipeline	Re-Routed into the process/ Loss to atmosphere
Loss in Wash Oil Based	Product	882	Tons per Annum (TPA)	Pipeline	Re-Routed into the process/ Loss to atmosphere
Used Graphite Crucibles	Product	6300	Tons per Annum (TPA)	Road	CAS No:64743-05-1
High QI pitch	Product	50496	Tons per Annum (TPA)	Combination of two or three modes	Re-Routed into process or sale 65996-93-2(Stored in (2 Nos) Impregrated pitch tanks out of 10 Nos)
Heavy Anthracene Oil / Pitch Oil in NGA Unit	Product	481	Tons per Annum (TPA)	Combination of two or three modes	Re-Routed into process or sale 90640-80-5
Indole	Product	4500	Tons per Annum (TPA)	Road	CAS No:95-13-6
Bulk Mesophase coke granules	Product	97500	Tons per Annum (TPA)	Road	CAS No:94113-91-4
Ortho, meta, para cresol or mixture there of	Product	8083	Tons per Annum (TPA)	Road	CAS No:120-12-7/85-01-8
Crude Anthracene	Product	40320	Tons per Annum (TPA)	Road	CAS No:120-12-7/85-01-8
Zero QI Pitch	Product	150000	Tons per Annum (TPA)	Road	CAS No:65996-93-2
Acenaphthane	Product	13500	Tons per Annum (TPA)	Road	CAS No:83-32-9

21. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

22. Status of collection of baseline data	Already collected
22.1. Period of baseline data collection	
22.1.1. From	01/03/2021
22.1.2. To	31/05/2021
22.2. Seasons of collection	Summer
22.3. Number of Monitoring locations for	
22.3.1. Meteorology (Nos.)	1
22.3.2. Ambient Air Quality (Nos.)	8
22.3.3. Surface Water Quality (Nos.)	8
22.3.4. Ground Water Quality (Nos.)	8
22.3.5. Ground water level (Nos.)	1
22.3.6. Noise Level (Nos.)	8
22.3.7. Soil Quality (Nos.)	8
22.3.8. Summary on the baseline situation	Summary of Baseline (1).pdf
22.3.9. Map showing the monitoring locations	Sampling Maps (1).pdf

Consultant Details

25. Whether QCI/NABET Accredited EIA Consultant engaged?	Yes
25.1. Accreditation No. / Organization Id	ORG000844
25.2. Name of the EIA Consultant Organization	Kadam Environmental Consultants
25.3. Address	871/B/3, GIDC Makarpura, Vadodara- 390010,Gujarat
25.4. Mobile No.	9714861611
25.5. E-mail Id	sangram@kadamenviro.com
25.6. Category of Accreditation (Eligible for Category A / Eligible for Category B)	A
25.7. Sector(s) of Accreditation	1,2,4,6,7,8,10,13,16,17,18,19,20,21,23,27,30,31,32,32 A,33,36,37,38,39,22,34,9,14,24,11
25.8. Validity of Accreditation	07/03/2024

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Industrial Projects - 2)
***

Minutes of EAC Industry-II meeting meeting Industrial Projects - 2 held from 18/12/2023 to 18/12/2023

Date: 26/12/2023

MoM ID: EC/MOM/EAC/900152/12/2023

Agenda ID: EC/AGENDA/EAC/900152/12/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

18/12/2023	12:00 PM	05:30 PM

1. Opening remarks

The Chairman made hearty welcome to the Committee members and appreciated the efforts of the Committee. After opening remarks, the Chairman opened the EAC meeting for further deliberations.

2. Confirmation of the minutes of previous meeting

The EAC, having taken note that final minutes were issued after incorporating comments received from the EAC members on the minutes of its Meeting (ID: IA/IND2/13573/07/12/2023) & Meeting (ID: EC/AGENDA/EAC/252129/12/2023) held on 07th December, 2023 conducted through Video Conferencing (VC), confirmed the same. (iii) Member Secretary informed the Members of the EAC that they may declare their conflict of interest before appraisal of any proposal and recuse from the meeting and the same shall be explicitly recorded in the Minutes of the meeting. Further, it was also informed that in case it is revealed later that in spite of the conflict of interest the Member had participated in the appraisal of the proposal, the responsibility for the same lies with the concerned Member and it may result in removal from the membership of EAC. After welcoming the Committee Members, discussion on each of the agenda items was taken up ad-seriatim. (iv) Details of the proposals considered during the meeting conducted through Video Conferencing (VC), deliberations made and the recommendations of the Committee are explained in the respective agenda items as under: -

3. Details of proposals considered by the committee

Day 1 -18/12/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

"Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having

capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA)Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA)Unit having capacity 25,000 TPA" by **EPSILON CARBON ASHOKA PRIVATE LIMITED** located at **JHARSUGUDA,ODISHA**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/IND2/438235/2023	IA-J-11011/490/2021-IA-II(I)	02/08/2023	Coaltar processing units (4(b)(ii))

3.1.2. Project Salient Features

The proposal was earlier considered by the EAC (Ind-2) in meetings held on 24.01.2023, 26.06.2023; 17th - 18th August, 2023; 21st – 22nd November, 2023 wherein EAC deferred the proposal and desired certain requisite information/inputs. Information desired by the EAC and responses submitted by the project proponent is as under:

<table>
<tr><th>Sr. No.</th><th>Points raised during EAC meeting (Industry-2) held on 21.11.2023</th><th>Reply</th></tr>
<tr><td>1.</td><td>PP shall monitor ozone by taking hourly samples for a day for a week, NH3 and NOx time weighted average 24 hourly samples for a week.</td><td>Ambient air monitoring of Ozone, Ammonia & NOx was carried out for one week. Detailed results are submitted on Parivesh Portal.
<table>
<tr><th>Item</th><th>Ozone (g/m3)</th><th>Ammonia (g/m3)</th><th>NOx (g/m3)</th></tr>
<tr><td>Min</td><td>0.7</td><td>BDL</td><td>15.1</td></tr>
<tr><td>Max</td><td>38.4</td><td>156.1</td><td>79.8</td></tr>
</table></td></tr>
<tr><td>2.</td><td>PP shall provide clear break of proposed land. PP shall provide undertaking the private land for the proposed Industry is under the possession of company. Further, PP shall also submit the report on Social Impact</td><td>Epsilon Carbon Ashoka Pvt. Ltd., Jharsuguda have proposed 172.09 Acres land. Land is acquired through two modes i.e., through IDCO, Odisha and direct purchase of private land. Under Odissa Industrial Infrastructure Corporation Ltd. - IDCO have taken 100.24 Acres private land and 31.52 Acres Government Land. Balance 40.33 acres of private land has been purchased by ECAPL team.
<table>
<tr><th>Sl. No.</th><th>Details</th><th>Area in Acer</th><th>Remarks</th></tr>
<tr><td>1</td><td>Private Land Acquisition through IDCO</td><td>100.24</td><td rowspan="2">All Govt. documents submitted and accepted by EAC.</td></tr>
<tr><td>2</td><td>Govt. Land Acquisition</td><td>31.52</td></tr>
</table></td></tr>
</table>

<table>
<tr>
<td></td>
<td>Assessment study along with summary of the grievance redressal plan.</td>
<td>
<table>
<tr><td></td><td>through IDCO</td><td></td><td></td></tr>
<tr><td>3</td><td>Private Land Direct Purchase</td><td>40.33</td><td>Affidavit for land purchased directly is attached as Annexure-2.</td></tr>
<tr><td></td><td>Total</td><td>172.09</td><td></td></tr>
</table>

In addition, affidavit regarding status of land acquisition and possession as mentioned above is submitted on Parivesh Portal. Further, summary of the grievance redressal plan for social impact assessment is submitted on Parivesh Portal.
</td>
</tr>
<tr>
<td>3.</td>
<td>PP shall specify the level of first and second alarms and the related actions at each alarm and likely time to stop the feed.</td>
<td>
As an operating principle the project proponent undertakes to keep their normal operating norms (HH) less than 85% of the specified statutory norms
<table>
<tr><th>S. No</th><th>Alarm level</th><th>Limit</th><th>Action by</th><th>Operator Action</th><th></th></tr>
<tr><td>1</td><td>First</td><td>85% of HH (Trip) value</td><td>Field Operator/ DCS Panel operator</td><td>Adjust the process parameters to bring the value below 75%</td><td></td></tr>
<tr><td>2</td><td>Second</td><td>95% of HH (Trip value)</td><td>Field Operator / DCS Panel operator</td><td>Reduce the plant load / Adjust the process parameters as applicable.</td><td></td></tr>
<tr><td>3</td><td>Third</td><td>HH (Trip value)</td><td>DCS Interlocking system / Shift-In-charge</td><td>Reduce the plant load / Trip the plant (if HH level persists). The backend plant to be followed to shutdown mode in systematic safety manner as per SOP.</td><td></td></tr>
</table>
Depending upon the source/type of leakage, remedial steps including feed stoppage, emergency or planned shutdown will be initiated immediately and take anything between few minutes to few hours to implement. Because of this HH thresholds will vary across different unit processes.
</td>
</tr>
<tr>
<td>4.</td>
<td>PP shall details of interlocking with fugitive emissions and how fugitive emission exceedance will lead to CCR operation control the feed / stop feeding</td>
<td>
Leak Detection and Repair (LDAR) program

As per detailed engineering consideration, unit has summary of possible Sources of equipment leaks like; Pumps, Valves, Joints/Connectors, Pressure relief devices, Open-ended lines etc.
Overall plant will be DCS controlled for any leakages from the systems releasing fugitive emissions will get monitored or captured through parameters like pressure, level, temperature etc.
Various alarms related to as HAZOP guide words such as HH (HighHigh), LL (LowLow) conditions will be in-corporated in all relevant sections where there is possibility of release of fugitive emissions – dedicated DCS operators (human interventions as applicable)/ automated control interlocks will be in line to restrict release of any fugitive emissions to the environment.

</td>
</tr>
</table>

		• **Automated safety interlocks** will acts during emergency situations and will also t rip the relevant systems from which fugitive system is expected to get released out • Regular monitoring will be carried out to check and repair leaking components, inc luding valves, pumps, connectors, compressors, and agitators, in order to minimize the emission of fugitive volatile organic compounds (VOCs) We will install VOC meter to detect the VOCs at the discharge points and will take follow ing control measures at major sources Distillation sections /Solvent storage tank/ of pipeli nes. • Carry out workplace area monitoring to find out concentration level in ambient air • Ensure close handling system. • Ensure provision of breather valve cum flame arrester. • Distillation will be done through series of condensers having cooling water • Solvent will be collected & stored properly by pump from jacketed receiver. • Routine & periodic inspection will be done to check leakage. • Preventive maintenance of equipment will be carried out and will follow SOP for maintenance. • **Alarm System**: Alarm or siren system will be linked to the emission monitors to b e installed at our major process and the moment plant personnel get the emission e xceedance signal through alarm or siren, corrective measures are taken with reduct ion /gradual stoppage (as the case maybe) of the feed rate of operation and ensur e continual running of Pollution Control Equipment. • **Control through feeding system:** The moment the fugitive emission level(s) exce eded the prescribed limit, CCR operator give command to reduce material feed rat e or stop the feeding system leading to operate the process at less feed rate which u ltimately reduce fugitive emission. **The fugitive emission will be collected using primary and secondary control system. Emission collected shall be pass through scrubber/APCD to meet statutory norms be fore venting to environment.** To restrict high flow of waste gas in scrubber outlet due to process or equipment upsets va rious indicators and controls are available for actions: • Pressure indicator provided at the top of column. • Provision of level transmitter for safe liquid level maintaining in scrubber column. • The vent is connected to the final purification VOC system ◦ Alarm and interlocks are put in place in view of blower failure/Fouling / Pu mp / cooling water supply failure in the scrubber which may led to High pre ssure built up in column. ◦ Also considered providing manually operated valve in the scrubber top line to send the gases to flare & reduce the pressure built up in the scrubber duri ng blower failure. ◦ High temperature in column due to cooling water failure is prevented by pr oviding temperature indicator with suitable interlocks. b. Ladder logic will be built in the DCS towards abnormal exceedance of fugitive emissio n detection and corresponding actions will be taken by the system including reduction or s toppage of feed through interlocking systems. This is part of detailed engineering fine tun e will be done during trials and commissioning. The major raw material is coal tar which is processed through various stages at high temp erature. The process is DCS controlled with minimum human interventions as required. S ufficient controls are embedded during design and installation of the entire process. Vario us degrees of alarms, control loops and interlocks ensure that fugitive emissions or proces s disturbances are controlled and handled well with eliminating and minimizing any impa ct to the environment, equipment and people.
5.	PP shall provi	We will install VOC meters at followings source of emissions and it will be monitored reg

	de information on fugitive emission vents, VOC meters to be installed at discharge points and to monitor fugitive emissions and the control measures proposed.	ularly. Details on VOC emission control system from vents, stacks, fugitive emissions and flare management are given as follows:

Sr. No.	Stack attached to	Area	Expected Pollutants	APCD
A.	**Coal Tar Distillation Plant**			
1	Scrubber Vent -1 &2	Raw Material Area	VOC	Scrubber System
2	Scrubber Vent – 3 & 4	Modified Pitch Area	VOC	Scrubber System
3	Scrubber Vent – 5	Distillation Area	VOC	Scrubber System
4	Scrubber Vent – 7 & 8	Liquid Pitch Area	VOC	Scrubber System
5	Dedusting Ba Filter - Naphalene package area -1 & 2	Refined Naphthalene Area	PM	Impulse Dust Collector
B	Carbon Black Area			
6	Process Bag Collectors (PBC) Stacks	Stack (Normally closed)	Normally Closed	Scrubber System
7	Dense Bag Collector (DBC) Stacks	Bag Filter/ Adequate stack Height	Air and PM	Scrubber System
8	Vapour Bag Collector (VBC) Stacks	Bag Filter / Adequate stack Height	Air/ Steam/PM/ SOx/NOx	Scrubber System
9	Scrubber Vent 1 to 4	Reactor emergency scrubber	VOC	Scrubber System
C	Continuous Zero QI			
10	Scrubber Vent -1 & 2	Tank farm Area	VOC	Scrubber System
11	Scrubber Vent - 3&4	Distillation Area	VOC	Scrubber System

		<table><tr><td>D</td><td colspan="4">Coal Tar Value Added Products</td></tr><tr><td>12</td><td>Scrubber Vent -1 & 2 & 3</td><td>Tank farm Area</td><td>VOC</td><td>Scrubber System</td></tr><tr><td>13</td><td>Scrubber Vent -3&4</td><td>Distillation Area</td><td>VOC</td><td>Scrubber System</td></tr><tr><td>14</td><td>Scrubber Vent -5</td><td>Crystallizer Area</td><td>VOC</td><td>Scrubber System</td></tr><tr><td>E</td><td colspan="4">Synthetic Graphite Anode</td></tr><tr><td>15</td><td>Scrubber Vent -1 &2 & 3</td><td>VOC Scrubber</td><td>VOC</td><td>Scrubber System</td></tr><tr><td>F</td><td colspan="4">Natural Graphite Anode</td></tr><tr><td>16</td><td>Scrubber Vent -1 &2 & 3</td><td>Exhaust Scrubber</td><td>VOC</td><td>Scrubber System</td></tr><tr><td>17</td><td>Dust Bag Collector</td><td>Bag Collector</td><td>Air and PM</td><td>Bag Filter</td></tr></table> **Details of Control Measures** • Process shall be closed system and vents will be connected to the scrubbing system • Transfer of the material for proposed plant shall be through pipeline • Leak detectors shall be installed near by the source of leakage • Proper monitoring system shall be established once the operation starts. Roads will be laid inside the plant premises and housekeeping and GMP will be maintained.
6.	PP shall provide information on controlling and monitoring Ammonia slippage from SCR	We will have monitoring to control ammonia dosages in SNCR to meet the norms.
7.	PP shall submit information on HFL of the drain vis-à-vis the plant level and distance between HFL and plant duly certified the Dept.	With reference to the Office of the Chief Engineer & Basin Manager Mahanadi, Burla -768017, Dist: Sambalpur (Odisha) vide their letter No. CE&BM/MB/W/M/377( )/2023: - 5464 dated 30.11.2023, the highest flood level of Bheden River (in the study area) as recorded in the year 2001 is **200.9 m MSL**. This Bheden river passes North of the site at a distance of ~ 1 km and flows from East to West direction as shown in the Map was submitted**.** The natural drainage (first order) passes adjacent east to the site and this drainage flows from South to North meeting the river Bheden (as presented in the map). Thus the HFL of this natural drainage stream has reached maximum of 200.9 m during peak flood situations. The natural ground level adjacent to the drainage in the site area is minimum of 204 m MSL based on the topographical survey carried out using DGPS instruments. The site area is well above (by 3.1 m) above the highest flood level. We will develop

		tree plantation buffer along the boundary wall towards east towards the Nala.

The Project Proponent and the accredited Consultant M/s. Kadam Environmental Consultants (NABET certificate no. NABET/EIA/2023/SA 0164, Issued on 05.08.2019 and validity 11.09.2023) made a detailed presentation on the salient features of the project and informed that the proposal is for environmental clearance to the project located at Sripura village, Jharsuguda Taluk, Jharsuguda District, Odisha State-768 203, India by M/s. Epsilon Carbon Ashoka Pvt Ltd (ECAPL).

PP has informed that accredited consultants M/s. Visiontek Consultancy Services Pvt. Ltd., Odisha (Schedule 4(b) ii), (NABET certificate no. NABET/EIA/20232/RA 0209 Valid up to: 16.12.2023) & M/s. Hubert Enviro Care Systems (P) Ltd,Chennai, (Schedule 5(e) & 1(d)) (NABET certificate no. NABET/EIA/1922/RA 0172 Valid up to: 13/10/2022 and the validity extension till 20.03.2023 letter vides QCI/NABET/ENV/ACO/22/2622 dated 20.12.2022 have prepared the initial EIA/EMP report which has been reviewed and updated by M/s. Kadam Environmental Consultants.

All Products are listed at S.No. 5(e) – Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes), 4 (b)ii -Coal tar processing unit and 1(d)- Thermal Power Plants of Schedule of Environment Impact Assessment (EIA) Notification under category 'A' and are appraised at Central Level by Expert Appraisal Committee (EAC). This is an integrated project involving above three categories. Since the project for Petrochemical based processing 5(e) is not located in a Notified Industrial Area, it requires to be appraised as Category A at the IAA (Industry-2) as per extant Rules. The other two sectors, namely 4(b) (ii) and Thermal Power Plants (with capacity less than 500 MW) being integrated with the Petrochemical based Processing Project, the entire proposal has been submitted for appraisal at IA (Industry-2).

The details of products and capacity as under:

	Unit	**Product/by-product**	**Proposed Quantity MTPA**
1	Coal Tar Distillation (CTD) Unit	Coal Tar Pitch	250000
		Carbon Black Oil (CBO)	363000
		Anthracene Oil/Heavy Creosote Oil	140000
		Wash Oil	50000
		Naphthalene	50000
		Phenol Oil	15000
		Light Oil	10000
		De-hydrated coal tar	485000
2	Coal Tar Value Added (CTVA) Unit	Crude Phenol Mixture	20756
		Phenol	10378
		Ortho, meta, para cresol or mixture there of	8303
		Xylenol	2076

		Calcium Carbonate	15583
		Phenol Oil (Unconverted)	7898
		Crude Anthracene	40320
		Fine Anthracene	12212
		Carbazole	5234
		Phenanthrene	5428
		Anthracene (Unconverted)	226262
		Quinoline and their deratives	6300
		Indole	4500
		Methyl naphthalene (alpha, beta or mixture)	18900
		Biphenyl	6300
		Indene	7200
		Acenaphthane	13500
		Fluorene	14400
		Dibenzo furan	6750
		Wash Oil (Unconverted)	11268
3	**Continuous Zero QI (CZQ) Unit**	Anthracene OI	59565
		Zero QI Pitch	150000
		High QI pitch	50496
4	**Carbon Black (CB) Unit**	Carbon Black	300000
		Lean Gas	270000 Nm3/hr
5	**Synthetic Graphite Anode (SGA)Unit**	Bulk Mesophase coke granules	97500
		Heavy Anthracene Oil / Pitch Oil	51000

		Bulk Mesophase coke fines	36075
		Bulk Mesophase coke Powder	61425
6	**Natural Graphite Anode (NGA)Unit**	Natural graphite - anode material	26000
		Natural Graphite fines	22644
		Heavy Anthracene Oil / Pitch Oil	481
		Used Graphite Crucibles	6300
		Used Calcined petroleum coke	85500
7	**Captive Power Plant (CPP) Unit**	Power	54 MW

Standard Terms of Reference have been obtained vide F. No. IA-J-11011/490/2021-IA-II(I) dated 03.12.2021. It was informed that there is no litigation is pending against the project.

Public Hearing for the proposed project had been conducted by the State Pollution Control Board, Odisha on 14.09.2022 at New Panchayat Office, Indira Colony, Sripura village chaired by Shri Prabeer Kumar Nayak, Additional District Magistrate, Jharsuguda supervised and presided over the public hearing process, assisted by Sri Hiranya Kumar Nayak, Regional Officer, State Pollution Control Board, Jharsuguda and representatives of State Pollution Control Board, Odisha. The main issues raised during the public hearing and their action plan:

The total fund allotted for the commitment made on the requirement of public during public hearing is INR 9 Cr under CER:

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
1	Sri Hira Lal Bag, Ex Sarpanch Sripura G.P., Village Sripura	Sri Bag, welcome the project and asked the Project Proponent to clarify whether the company planned to provide employment to the local youth. He further apprehended that with this upcoming project many educated youth will get employment.	ECAPL will give preference to Local employment as per requirement and eligibility of candidates. ECAPL will provide local employment as per state government labor law.	-
2	Sri. Digamber Bag, Village Sripura	He welcome the project and, said that Company must do all required CSR Activities towards making Sripura as model Gram Panchayat and the project proponent should follow rule and regulation framed by the govt. He supported the project with a demand of employment for the local youth.	ECAPL will be making the model villages by following activities under the scope of CSR for the betterment of life of the nearby villagers: EDUCATION - Setting up labs and libraries in schools and providing educational resource support to educationists to improve quality. INFRASTRUCTURE - A need-based approach to repai	Rs. 900.0 Lakh over 5 years for providing Health care facility to nearby area/ Green Belt development outside the premises/ Sanitation facilities to nearby village school/ Drinking water facilities to nearby vi

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
			ring, maintaining, and upgrading school infrastructure in the geographies in which we operate. SANITATION AND HYGIENE - Solid waste management, supporting SHEs for hygiene activities and supplying safe drinking water to villages. SPORTS - Supporting sports activities at both school and professional athlete levels Health and medical facilities.	llage/ Providing solar panel to nearby schools.
3	Smt. Jasobanti Pandey, Sarpanch Sripura GP, Village Sripura	Smt. Pandey, She demanded right compensation for the land along with employment for the local youth. She supported the project.	ECAPL will give preference to Local employment as per requirement and eligibility of candidates.	-
4	Sri Prafulla Kumar Tripathy, Village Sripura	Sri Tripathy welcomed the project, enquired about the health hazards, environmental pollution. He said, we welcome the project & the authority of the project should give priority to peripheral development, road communication. Environment and pollution aspect. The project proponent should follow rule and regulation framed by the govt.	The project aims for produce its product with due respect to environmental sensitivity as well techno economic feasibility. All preventive measures should be taken to mitigate the environmental impact. Will provide Green Belt development and renovation of nearby villages road.	Rs. 100.0 Lakh over 5 years for Green Belt development for reduce Environment pollution load.
5	Sri Digdhan Chhatria, Village Sripura	Sri Chhatria, demanded right compensation for the land and local employment to be given. If there will be over all development of the area, road, society, employment for the local youth then we all welcome the project.	ECAPL will provide good roads, green belt development and good infrastructure, community center and local employment.	Rs. 100.0 Lakh over 5 years for Green Belt development and Rs. 250 Lakh for Roads and Sanitation facilities.
6	Sri Ganesh Pradhan, Village Sripura	Sri Pradhan, urged that, industrial establishment is good as well as bad. He declared that we are the owners of the land, this land is our ancestral property hence we should not handover the land to anybody. If the company really come to our village first agreement should be done what plant it is and should fulfill the devel	ECAPL is aware of the role & responsibility of taking care of its surroundings. ECAPL provides drinking water supply, medical & health amenities, sanitation, education & scholarship, skill de	Rs. 150.0 Lakh over 5 years for supply of Drinking water and Rs. 250.0 Lakh for Health care facility and Rs. 15

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
		opment of the locality, direct employment to be given for each family, drinking water, hospital and electricity should be arranged by project proponent in priority basis then we welcome the project.	velopment, self-employment assistance to villagers. Will provide preference to Local employment as per requirement and eligibility of candidates.	0Lakh for Schools &providing solar panel.
7	Sri Biranchi Majhi, Village Sripura	Sri majhi, Welcomed the project demanding drinking water, electricity and hospital facility of the village. He also urged that the project proponent should facilitate doctors to the village hospital and old age people, pregnant ladies should be given treatment on priority.	Mobile ambulance will be made available for villagers use, medical care center will setup into local village for regular visit of doctors for villagers' treatments, Day care will be established to assist the old age, pregnant ladies, growth of children who are suffering malnutrition.	Rs. 250.0 Lakh over 5 years for Health care system and Rs. 250 Lakh for Sanitation and hygiene facilities.
8	Sri BaishakhuDila, Village Sripura	Sri Dila, also welcomed the project demanding doorstep Drinking water to the village and direct employment to every youth as per eligibility.	Good drinking water infrastructure will be provided to villagers and will provide local employment for youth.	Rs. 150.0 Lakh over 5 years for supply of Drinking water
9	Sri NimaiCharana Dubey, Village Sripura	Sri Dubey, said that we welcome the project but the pollution should be under control with proper precautions. Local employment to be given in priority basis. Land compensation should be given after proper valuation.	ECAPL will give preference to Local employment as per requirement and eligibility of candidates. We will take all precautions to control pollution in the area. Land compensation will be paid as per Rule.	Rs. 100.0 Lakh over 5 years for Green Belt development for reduce Environment pollution load in surrounding area.
10	Sri GobardhanBhoi, Village Sripura	Sri Bhoi, Welcomed the project and requested right compensation for the land and employment for the land less people of the village.	ECAPL will give preference to Local employment as per requirement and eligibility of candidates. Land compensation will be paid as per Rule.	–
11	Sri Subrata Pradhan, Village Sripura	Sri Pradhan said that everyone should welcome the project but the developmental work should be done before setup of the project. Those who are land owner may decide to give their land to the company or not.	ECAPL will do Developmental work from time to time like Green Belt development, Solid Waste management system.	Rs. 100.0 Lakh over 5 years for Green Belt development and Rs. 250 Lakh for Sanitation and Hygiene system facility.
12	Sri Dharmu	Sri Parekh, Welcomed the project as the unemployed youth will be benefitted. He also de	ECAPL will give preference to Local employment as p	Rs. 250.0 Lakh over 5 years for

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
	Parekh, Village Sripura	manded the development of the Road of the village.	er requirement and eligibility of candidates and will provide good road and infrastructure, community center for local villagers.	Health care and Infrastructure system.
13	Sri Dillip Kumar Panda, Village Sripura	Sri Panda, Said that many people welcomed the project before me and I also welcome again. He requested the project authority to give proper compensation for the land and employment as per Govt. rule.	Land compensation will be paid as per rule.	–
14	Sri Bhutulu Bhoi, Village Sripura	Sir Bhoi, Welcomed the project demanding direct employment to local youth as per their educational qualification and other developmental work should be taken up.	Epsilon will give preference to Local employment as per requirement and eligibility of candidates.	–
15	Sri Purandar Neti, Village Sripura	Sri Neti, Said, we welcome the project and demanded employment for local youth for their livelihood, Drinking water supply, road development and electricity to be provided.	ECAP will provide finance assistant to talented and poor students for higher studies, education & scholarship, skill development, self-employment assistance, provide drinking water supply, good road and electricity infrastructure.	Rs. 150.0 Lakh over 5 years for Schools and studies, Rs. 150 Lakh for supply of Drinking water and Rs. 250.0 Lakh for electricity and Infrastructure system.
16	Sri Santosh Kumar Kisan, Village Sripura	Sri Kishan, irritated and not supported to the project. He asked against the system and bureaucrats he told we are farmer if our land will be taken by the company how we will survive. If project comes here, then we should fight against the govt. He also told no body of the system support them as they always write against the peripheral industry. He also demanded proper demarcation of the proposed project land. M/s Vedanta Ltd, M/s Aditya Aluminium Ltd. and M/s JSW Steel are disposing ash in our village. Everywhere there is problem of ash and we are welcoming the project. So, we will fight to stop the project.	Adequate budgetary provisions have been made for execution of environmental management plan and we informed that our project is Zero discharge project and no pollution will happen and we will meet all the pollution control norms. And we are not using any coal, hence no fly ash generation is there. We will develop a Green Belt system for reducing the adverse environmental impacts due to the proposed industrial activity.	Rs. 100.0 Lakh over 5 years for Environment Management system by Green Belt development for reduce Environment pollution load in and around surrounding area.
17	Smt. Minati Patra, Ex Zilla Parisa	Smt. Patra, warmly welcome the project and urged that employment should be given to the new generation as per qualification, Proper training for SHG group members should be arranged. Every member of SHG should be trained. All needs of village SHG should be fulfill	ECAPL plans to positively touch the lives of communities in a multitude of ways and maintain clear CSR objectives in Direct Impact Zones to improve the quality o	Rs. 900.0 Lakh over 5 years for providing Health care facility to nearby area/ Green Belt develo

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
	d member and Village SHG President	ed and other developments like water, electricity and road etc. we have a charitable trust namely "Maa DurgatiNashini" comprising of 80 women and their development to be taken care off. Land rate should be in discussed with the villagers. Proper precautions should be taken to control pollution.	f life of all stakeholders. And will involve SHG development activities. And will provide drinking water supply, good road and electricity infrastructure. They will take all precautions to control pollution in the area.	pment outside the premises/ Sanitation facilities to nearby village school/ Drinking water facilities to nearby village/ Providing solar panel to nearby schools.
18	Sri Puspak Chandra Nayak, Village Sripura	Sri Nayak, asked what is carbon and what kind of problem we will face due to this and what benefit we will get by this project. We want another meeting regarding this.	The project aims for produce its product with due respect to environmental sensitivity as well techno economic feasibility. All preventive measures should be taken to mitigate the environmental impact. The project would bring forward an overall social development with emphasis in the areas of education, training, health, and infrastructure. Will get socioeconomic development for nearby villages.	Rs. 100.0 Lakh over 5 years for Environment Management system by Green Belt development and Rs. 150.0 Lakh for Schools, Education and Training studies,
19	Sri. Ganananth Tripathy, Village Sripura	Sri Tripathy, asked 80% of the local population depend upon the peripheral industry, hence it's our pleasure that one new plant will come to our village. This plantsbrings us prosperity as local employment, other developmental work should be done under CSR activities. Those who are against the project are financially sound, but we should focus to the poor villagers to strengthen them. If the plant comes to our village the villagers should be deploy in different sector and it will bring us financial and social wellness. Hence we all welcome the project and thankful to the govt.ofodisha and district administration forchoosing our village. Those who are losing their land may discuss with the project proponent and district administration to discuss the land rate.	ECAPL will give preference to Local employment as per requirement and eligibility of candidates. The project would bring forward an overall social development with emphasis in the areas of education, training, health, and infrastructure. Supporting sports activities at both school and professional athlete levels, Health and medical facilities. Financial assistance to talented and poor students for higher studies. (Management /Engineering / Medical studies etc.)	Rs. 900.0 Lakh over 5 years for providing Health care facility to nearby area/ Green Belt development outside the premises/ Sanitation facilities to nearby village school/ Drinking water facilities to nearby village/ Providing solar panel to nearby schools.
20	DebendraPadhee, Village Sripura	Sri Padhee, Welcomed the project as the unemployed youth will be benefitted. He also demanded a good land rate and measures to control pollution.	For unemployed youth we will provide Setting up labs and libraries in schools and providing educational resource support to educationists to improve their quality and land compensation will be paid as per rule, and we will take all precautions to control pollution in the area me	–

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
			asures.	
21	Jagadish Panigrahi, Village Sripura	Sri Panigrahi, welcomed the project and demanded local employment and goodcompensation for the land.	Land compensation will be paid as per rule.	–
22	Abhisekh Dixit, Village Sripura	Sri Dixit, asked to provide job as per the educational qualification and training, an engineer should be deployed as engineer. He welcomes the project.	We will give preference to local youths as per their education and training skills.	Rs. 150.0 Lakh over 5 years for Schools, Education and Training studies.
23	Hitesh Dixit, Village Sripura	Sri Dixit, welcomed the project and demanded local employment.	We will give preference to local youths as per state government labor law	–
24	Ramakanta Rohidas, Village Sunamal, Sripura	Sri Rohidas, welcome the project but asked about the peripheral plants like M/s Vedant Ltd. and M/s Aditya Aluminium Ltd. How much pollution they made may clarify by pollution department. The new company should come, we welcome the project.	The project aims for produce its product with due respect to environmental sensitivity as well techno economic feasibility. All preventive measures should be taken to mitigate the environmental impact.	Rs. 250.0 Lakh over 5 years for Environment Management system and mitigation works and Rs. 100 Lakh for Green Belt development for reduce Environment pollution load in and around surrounding area.
25	NilamaniKalo, Village Sripura	Sri Kalo, he demanded some financial benefits for the land less villagers and local employment. He welcomes the project.	ECAPL will give preference to local youths as per their education and training skills.	Rs. 150.0 Lakh over 5 years for Schools, Education and Training studies.
26	Binod Rohidas, Village SunamalSripura	Sri Rohidas, he did not supported the project, questioned about what the other nearby industry did in this area, exasperated about the employment given by the other industry. He also questioned that this meeting is conducted by the govt. official without any prior intimation, hence another meeting should be arrange cancelling the meeting. As the other company are not given employment to the locals this project also will not provide. He blamed the local leaders and administration as they have not supported to provide local employment. He wants	The meeting is conducted with only prior notice, which was published in a local and English language newspaper on August 1, 2022. We will provide local employment as per state government labor law.	–

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
		to sit before the plant gate of there plants for the same. He asked land is ours, but service provided to other state people. Asked how much employment generated here may please declare. Land demarcation should be done before		
27	Padmalocha Rohidas, Village Sunamal, Sripura	Sri Rohiodas, welcome the project, he demanded employment to all villager, and Precaution should be taken against environmental pollution. If all these demands will be fulfilled by the project proponent we welcome the plant otherwise we will protest.	We work with continual environment improvement philosophy for better life to nearby population.	Rs. 250.0 Lakh over 5 years for Environment Management system and mitigation works and Rs. 100 Lakh for Green Belt development for reduce Environment pollution load in and around surrounding area.
28	Sudam Rohidas, Village Sunamal, Sripura	Sri rohidas, welcome the project and demanded local employment for local youth, he said if 90 of 100 people agree to give their land for the project what should the rest 10 people do. So the project proponent should go ahead towards setup of the project. But they should look into the local problem and all round development of the village	We will provide local employment as per state government labor law and eligibility of candidate.	–
29	Girish Chandra Tripathy, Village Sripura	Sri Tripathy, he said that those people are opposing the project, they are looking their personal benefits, hence we all welcome the project but the project proponent should provide permanent job to the local youth.	ECAPL will provide local employment as per state government labor law and eligibility of candidate. And will support local youth for EDUCATION - Setting up labs and libraries in schools and providing educational resource support to educationists to improve quality.	Rs. 150.0 Lakh over 5 years for Schools, Education and Training studies.
30	Raju Kumbhar, Village Sripura	Sri Kumbhar, welcome the project and demanded CSR activity in his pada first, he said all our pada people are middle class, they do not have a toilet hence project proponents may provide toilets. Local youth should be engaged as per their educational qualification and experience. Other developmental work of the village should be done in proper manner	ECAPL will provide Health care and sanitation, Drinking water facilities to nearby area. ECAPL CSR activities at the proposed location will be guided by expressed needs and development preferences of the communities around the operating location. ECAPL plans to positively touch the lives of communities in a multitude of ways and maintain clear CSR objectives in Direct Impact Zones to improve the qualit	Rs. 900.0 Lakh over 5 years for providing Health care facility to nearby area/ Green Belt development outside the premises/ Sanitation facilities to nearby village school/ Drinking water facilities to nearby village/ Providing solar panel to n

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
			y of life of all stakeholders.	earby schools.
31	Kumudini Pasayat, Village Sripura	Smt. Pasayat welcome the project, she asked for employment to all those who are land less. She said other company has already been harassed her a lot. Companypromise to provide job but do not provide after establishment. She has 3daughter how she survives without service. As local leader dump ash here and there in the locality. They fulfil their needs but no body should understand their problem hence she demanded right job to right people	ECAPL will provide employment as per vacancy and eligibility of candidates.Will support their needs by our CSR activities for self-employment development.	Rs. 150.0 Lakh over 5 years for Education and local youth development.
32	Sagar Kumbhar, Village Sunamal, Sripura	Sri Kumbhar, started with some local idioms and demand to prepare pada wise list for employment and welcome the project	ECAPL will provide employment as per vacancy and eligibility of candidates.	–
33	Satya Subham Tripathy, Village Sripura	Sri Tripathy, welcomed the project he declared that we must setup the plant here. He demanded job for the local youth	ECAPL will provide employment as per vacancy and eligibility of candidates. And will support local youth for EDUCATION - Setting up labs and libraries in schools and providing educational resource support to educationists to improve quality.	Rs. 150.0 Lakh over 5 years for Schools, Education and Training studies.
34	Motilal Tanty, Ex Sarpanch,Village Sripura	Sri Tanty, welcome the project. He said I have lost my land. He urged we all are here for the project all local should be given employment whatever a person who have land or no land. Our people are very much sound to do different work during the construction phase so they should facilitate and awarded work it is the hope form the project. Salary slab should be created for rationalising the payment to workers. Further he said company should give preference to the local youth than outsiders. Sripura is a peaceful village hence he requests to project proponent to provide job to all required person. Again, heartly welcome the project	ECAPL will provide employment as per vacancy and eligibility of candidates and will provide salary slab as per state government Labor law.	–
35	Manoranjan Dhar, Village Sripura	Sri Dhar, we are against the project he said agriculture is our base. We are farmer so we should not give our land to the company. Already vedant and birla are polluting our area hence no more company should be allowed to establish. He ended with the slogan "Jai Jawan Jai Kishan"	ECAPL work with continual environment improvement philosophy for better life to nearby population. Adequate budgetary provisions have been made for execution of environmental management plan and we informed t	Rs. 250.0 Lakh over 5 years for Environment Management system and mitigation works and Rs. 100 Lakh for Green Belt deve

S.No	Issue Raised by	Issue in brief	Action plan in Brief	Budget allocated and timeline
			hat our project is Zero discharge project, and no pollution will happen, and we will meet all the pollution control norms. Provide Education and public awareness near villages.	lopment for reduce Environment pollution load in and around surrounding area. Green belt will act as a noise and pollution control barrier.
TOTAL				**900 Lakh**

Total land area required is 172.09 acres. Land is acquired through IDCO, Odisha and direct private land purchase. Under Odissa Industrial Infrastructure Corporation Ltd. - IDCO Industry has taken 100.24 Acres private land and 31.52 Acres of Government Land, while balance 40.33 acres of private land has been directly purchased by the Industry. Details are given below:

Sl. No.	Details	Area in Acer	Remarks
1	Private Land Acquisition through IDCO	100.24	All Govt. documents submitted and accepted by EAC.
2	Govt. Land Acquisition through IDCO	31.52	
3	Private Land Direct Purchase	40.33	Affidavit for land purchased directly is attached as Annexure-2.
	Total	**172.09**	

Greenbelt will be developed in total area of 24.37 hectares i.e., 35% of total project area. The estimated project cost is Rs. 900 Crores. Capital cost of EMP would be Rs.189.76 Crores and recurring cost for EMP would be Rs. 16.375 Crores per annum. Industry proposes to allocate Rs. 9 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 1402 persons as direct & indirect. SIA study was carried out by IDCO and a government agency and redressal plan of Social Impact Assessment will be implemented by advice of local admin.

There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance. Katikela RF is at a distance of ~3.65km in ENE direction, Ghichamura RF is at a distance of ~ 4.40 km in the ESE Direction, Malda RF is ~5.01 km in the Western Direction, RF near Malda is ~5.72 km in the Western Direction, Patrapali RF is ~6.12km in the Western Direction, Khait RF is ~6.19km in the WNW Direction, Rampur RF is ~6.85 km in the Western Direction, Shriyapali RF is ~7.51 km in the ENE Direction and Maulabhanja RF is ~8.45km in the SW Direction. Conservation Plan for Schedule – I species application letter has been submitted to Regional Chief Conservator of Forest (RCCF) and the acknowledgement copy of the same has been obtained. As per letter memo No 3332/CWLW/-FDWC-MISC-0028-2021 dated 16.04.2021 the conservation plan will be provided by the DFO and budget of 1.5 Crores has been earmarked for the same.

Bhedan River is at a distance of ~1.03 km in Northern direction, IB River is at a distance of ~7.93 in WNW Direction, Kharkhari Nala is at a distance of ~1.60 km in Northern direction , Makarkurha Nala is at a distance of ~ 9.70 km in the SE Direction, MatwaliNadi is ~8.51 km in the Southern Direction, TelenNadi is ~8.55 km in the Eastern Direction, Hirakud Reservoir is ~4.70km in the SSW Direction, Pond near Sonamal is ~0.40km in the ESE Direction, Pond near

Shripura is ~0.76 km in the Eastern Direction.

Ambient air quality monitoring was carried out at 11 locations during March 2021 to May 2021 and the baseline data indicates the ranges of concentrations as: PM10 (50.60 µg/m³ to 95.80µg/m³), PM2.5 (29.50 µg/m³ to 57.50µg/m³), SO2 (5.60 µg/m³ to 21.40µg/m³), NO2 (10.40 µg/m³ to 28.20µg/m³). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 1.8 µg/m3, 2.2 µg/m3, 4.72 µg/m3 with respect to PM10, SO2 and NOx. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

As per direction of EAC, ambient air quality monitoring was carried out again at 11 locations during for one month from 01st October, 2023 to 31st October, 2023 and the baseline data indicates the ranges of concentrations as: PM10 (86.8µg/m³ to 90.4 µg/m³), PM2.5 (46.0 µg/m³ to 30.6 µg/m³), SO2 (7.4 µg/m³ to 7.7 µg/m³), NO2 (15.9 µg/m³ to 23.5 µg/m³),VOCs (10.4 µg/m³ to 77.1 µg/m³), NMHC (56.6 µg/m³ to 78.5 µg/m³),Ozone (3.7 µg/m³ to 8.1 µg/m³), PAH (62.6 µg/m³ to 203.2 µg/m³),NH3 (BDL), and Benzene (BDL). The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

Further, as directed by EAC one-week of additional monitoring was conducted between November24-29, 2023 . As per the monitoring conducted the concentration of O3 ranges between 0.7 µg/m³ - 38.4 µg/m³, Ammonia between BDL to 156.1 µg/m³ and NOx between 15.1 µg/m³ - 79.8 µg/m³. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

Total fresh water requirement will be **6395 m3/day** which will be met from Hirakud Reservoir. Permission has been obtained from Government of Odisha, Department of Water Resources (DoWR) vide letter no. *WR-MAJII-WRC-0064/2022 (OSWAS), Irr.-II-WRC-65/2022 (Physical) dated 12.08.2022 and validity for 3 years.* Effluent of 1719 m3/day quantity will be treated through Condensate Polishing Unit/Effluent Treatment Plant of capacity 2500 KLPD. STP of capacity 150 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid discharge system and no effluent/treated water will be discharged outside factory premises.

Power requirement will be 133 MW and will be met from State Grid and 54 MW cogeneration captive power plant. Permission from State Grid has been sought application form has been submitted and acknowledged vide Ref no. 4131012200041. 1 x 70 TPH capacity Tail gas fired Boiler, 2 x 90 TPH capacity Tail gas will be installed and stack of height of 100m will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm3 for the proposed boilers. Industry has 5x1000 kVA DG set which will be used as standby during power failure and stack height (35 m) will be provided as per CPCB norms to the proposed DG sets.

Details of Process emissions generation and its management:

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
A	**Stack**																	
1	CB Flare Stack-1	NA	Flare Stack	FS1	1	Tail Gas	m3/Hr	198000	450	100	2.3	16	2.2	224.42	2.75	8.25	-	Stack
2	Zero QI Flare Sta	NA	Flare Stac	FS2&FS3	2	Kerosene	m3/Hr	448	429.15	50	0.8	10	0.08	0.01	0.09	0.04	-	Stack

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	ck - 1 & 2		k															
3	Dryer stack - (For 6 Dryers)		Stacks	DS 1, 2,3	2	Tail Gas	m3/Hr	72000	454.65	50	1.2	7	0.8	5.61	1	1.6	-	Stack
B	**Furnaces**																	
1	Coal Tar Tube furnace	4.81 Gcal/Hr	Furnace	F1 & F2	2	Mixed Gas	m3/Hr	5531.61	423.15	35	1.5	10	0.03	0.43	0.07	0.15	-	Stack
2	Naphthalene Tube Furnace	1.88 Gcal/Hr	Furnace	F3 & F4	2	Mixed Gas	m3/Hr	2155.17	425.15	35	1.2	10.35	0.001	0.17	0.03	0.06	-	Stack
3	Modified Pitch Furnace	1.25 Gcal/Hr	Furnace	F5 & F6	2	Mixed Gas	m3/Hr	1436.78	426.65	30	1	10	0.001	0.11	0.02	0.04	-	Stack
4	Heav	1 G	Fu	F7	1	Mix	m3/	57	42	35	0.9	10.	0	0.0	0.0	0.0	-	Sta

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	ywash Oil removal column Furnace	cal/Hr	rnace			ed Gas	Hr	3.33	4.15			5		4	1	2		ck
5	Carbosol Furnace	2.8 Gcal/Hr	Furnace	F8	1	Mixed Gas	m3/Hr	1611.26	423.15	35	1.5	10.2	0.01	0.13	0.02	0.04	-	Stack
6	Methylnaphthalene column furnace	2.4 Gcal/Hr	Furnace	F9	1	Mixed Gas	m3/Hr	1379.95	424.65	35	1.5	9.8	0.01	0.11	0.02	0.04	-	Stack
7	Industrial acenaphthene furnace	5 Gcal/Hr	Furnace	F10	1	Mixed Gas	m3/Hr	2876.555	427.15	35	1.7	12.1	0.02	0.22	0.04	0.08	-	Stack
8	Dibe	3.6	Fu	F11	1	Mix	m3/	20	42	35	1.5	10	0.0	0.1	0.0	0.0	-	Sta

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	nz of uran t ub e f ur na ce	G c al / H r	r n a c e			e d G as	H r	6 5. 9 8	5. 6 5				1	6	3	6		c k
9	Fl uo ren e c olu mn fur na ce	3. 6 G c al / H r	F ur n a c e	F1 2	1	M ix e d G as	m 3/ H r	2 0 6 5. 9 8	4 2 4. 6 5	3 5	1. 5	1 0. 6	0. 0 1	0. 1 6	0. 0 3	0. 0 6	-	S ta c k
1 0	De lig hte nin g c olu mn tub e f ur na ce	1. 2 G c al / H r	F ur n a c e	F1 3	1	M ix e d G as	m 3/ H r	6 9 1. 9 5	4 2 3. 6 5	3 5	1. 5	1 0. 8	0	0. 0 5	0. 0 1	0. 0 2	-	S ta c k
1 1	β- me thy l n ap hth ale ne col um n f ur na ce	6 G c al / H r	F ur n a c e	F1 4	1	M ix e d G as	m 3/ H r	3 4 4 9. 8 9	4 2 8. 1 5	3 5	1. 7	1 2	0. 0 2	0. 2 7	0. 0 4	0. 1	-	S ta c k
1 2	Ov erf lo w	2. 4 3 G	F ur n	F1 5	1	M ix e d	m 3/ H r	1 3 9 8.	4 2 6. 1	3 5	1. 5	1 1	0. 0 1	0. 1 1	0. 0 2	0. 0 4	-	S ta c k

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	Furnace 1	cal/Hr	ace			Gas		74	5									
13	LQI Furnace 1	1.19 Gcal/Hr	Furnace	F16	1	Mixed Gas	m3/Hr	683.91	425.65	35	1.2	10.15	0	0.05	0.01	0.02	-	Stack
14	Underflow Furnace 1	1.07 Gcal/Hr	Furnace	F17	1	Mixed Gas	m3/Hr	614.94	423.15	35	1.2	9.9	0	0.05	0.01	0.02	-	Stack
15	Overflow Furnace 2	4.87 Gcal/Hr	Furnace	F18	1	Mixed Gas	m3/Hr	2797.47	424.65	35	1.7	10.6	0.02	0.22	0.03	0.08	-	Stack
16	LQI Furnace 2	2.38 Gcal/Hr	Furnace	F19	1	Mixed Gas	m3/Hr	1367.82	425.65	35	1.5	10.1	0.01	0.11	0.02	0.04	-	Stack
17	Underflow Fu	2.14 Gc	Furna	F20	1	Mixed G	m3/Hr	1229.8	423.9	35	1.5	10.8	0.01	0.1	0.02	0.03	-	Stack

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	rnace 2	al / Hr	ce			as		9										
C	**Thermic Fluid Heater**																	
1	TFH Furnace Liquid Pitch	3 Gcal / Hr	Thermic Fluid Heater	TFH 1 & TFH 2	2	Mixed Gas	m3/Hr	3448.28	444.9	35	0.55	9.8	0.0192	0.27	0.04	0.1	-	Stack
2	TFH furnace Phenol Oil	3 Gcal / Hr	Thermic Fluid Heater	TFH 3 & TFH 4	2	Mixed Gas	m3/Hr	3448.28	443.15	35	0.55	9.2	0.0192	0.27	0.04	0.1	-	Stack
3	TFH furnace ATO	3 Gcal / Hr	Thermic Fluid Heater	TFH 5 & TFH 6	2	Mixed Gas	m3/Hr	3448.28	445.65	35	0.55	9.5	0.0192	0.27	0.04	0.1	-	Stack
4	TFH furnace	3 Gcal /	Thermic	TFH 7 & TF	2	Mixed G	m3/Hr	3448.2	446.15	35	0.55	9.3	0.0192	0.27	0.04	0.1	-	Stack

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	Wash Oil	Hr	Fluid Heater	H8		as		8										
5	TFH Furnace - CZP 1 & 2	2 Gcal/Hr	Thermic Fluid Heater	TFH 9 & TFH 10	2	Mixed Gas	m3/Hr	2298.85	440.65	35	0.55	9	0.0128	0.18	0.03	0.06	-	Stack
6	TFH Furnace-BMC	3 Gcal/Hr	Thermic Fluid Heater	TFH 11 & TFH 12	2	Mixed Gas	m3/Hr	3448.28	446	35	0.55	9.6	0.0192	0.27	0.04	0.1	-	Stack
A	**Coal Tar Distillation Plant**																	
1	Scrubber Vent -1 &2	-	-	V1, V2	2	-	-	-	273.15	23	0.6	4.91	-	-	-	-	0.2643	Scrubber system
2	Scrubb	-	-	V3, V4	2	-	-	-	313	23	0.3	11.7	-	-	-	-	0.15	Scru

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	er Vent - 3 & 4											9					87	bbersystem
3	Scrubber Vent - 5 & 6	-	-	V5, V6	2	-	-	-	313	23	0.6	4.91	-	-	-	-	0.2643	Scrubbersystem
4	Scrubber Vent - 7 & 8	-	-	V7, V8	2	-	-	-	313	23	0.35	8.66	-	-	-	-	0.1586	Scrubbersystem
5	Dedusting Bag Filter - Naphalene package area	-	-	S1, S2	2	-	-	-	313	20.5	0.5	10.93	0.20043	-	-	-	-	Impulsedust Collector

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	-1 & 2																	
B	Carbon Black Plant																	
6	Process Bag Collectors (PBC) Stacks	-	-	S3 - S6	4*	-	-	-	503	35	1.2	17.9	2.24	6.4	1.12	-	-	Scrubber system
7	Dense Bag Collector (DBC) Stacks	-	-	S9 - S14	6	-	-	-	383	35	0.75	35	1.4968	-	-	-	-	Scrubber system
8	Vapour Bag Collector (VBC) Stack	-	-	S15 - S18	4**	-	-	-	483	35	0.5	23	1.1304	0.904	0.565	-	-	Scrubber system

Sl No	Stack Attached to Equipments	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
10	Reactor Emergency Scrubber Vent	-	-	ES1 - ES8	8***	-	-	-	503	24	0.6	20	2.24	6.8	1.12	-	-	Scrubber system
C	**Continious Zero QI**																	
11	Scrubber Vent -1 &2	-	-	V9, V10	2	-	-	-	313	23	0.6	4.91	-	-	-	-	0.2643	Scrubber system
12	Scrubber Vent - 3&4	-	-	V11, V12	2	-	-	-	313	23	0.35	8.66	-	-	-	-	0.1586	Scrubber system
D	**CT Value added Products**																	
13	Scrubber Vent	-	-	V13, V14V15,	3	-	-	-	313	23	0.6	4.91	-	-	-	-	0.3965	Scrubber

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	-1 &2 & 3																	system
14	Scrubber Vent -3& 4	-	-	V16, V17,	2	-	-	-	313	23	0.35	8.66	-	-	-	-	0.1586	Scrubber system
15	Scrubber Vent -5	-	-	V18	1	-	-	-	313	23	0.3	11.79	-	-	-	-	0.0793	Scrubber system
E	SGA																	
16	Scrubber Vent -1 &2 & 3	-	-	V19, V20, V21	3	-	-	-	313	23	0.3	11.79	-	-	-	-	0.238	Scrubber system
F	NGA																	
17	Scrubber Ve	-	-	V22, V23, V2	3	-	-	-	313	35	0.35	8.66	1.2	2.55	-	-	-	Scrubb

Sl No	Stack Attached to Equipment	Capacity	Type of Equipment	Tag No	No. of stacks	Type of Fuel	UOM	Fuel Consumption	Stack Details				Emission(g/s)					APC measures
									Temp K	Height (m)	Dia (m)	Exit Velocity(m/s)	PM	SO2	NOX	CO	VOC	
	nt -1 &2 & 3			4														ersystem
18	Dust Bag Collector	-	-	S21-S29	9	-	-	-	313	24	0.5	10.93	0.81	-	-	-	-	Scrubbersystem
Total(g/s)													**15.2777**	**74.5088**	**10.6188**	**20.5911**	**2.144**	

Details of solid waste/Hazardous waste generation and its management:

Solid waste generation
Construction phase

- The organic waste generation during construction phase will be 270 kg/day and disposed to local authority through local bins
- The organic waste generation during operation phase will be 180 kg/day and disposed to local authority through local bins
- Total Municipal Solid Waste Generation and Management during Construction phase will be 450 kg/day

Operation phase

- The inorganic waste generation during construction phase will be 379 kg/day and disposed to local authority through local bins
- The inorganic waste generation during operation phase will be 252 kg/day and disposed to local authority through local bins
- Total Municipal Solid Waste Generation and Management during operation phase will be 631 kg/day

Hazardous waste generation

- Residual Oil generation of quantity 4 TPA will be sold to Authorised Re-processor.
- Used or Spent Oil generation of quantity 5.52 TPA will be sold to Authorised Re-processor.
- Sludge Containing Oil generation of quantity 0.4 TPA will be sold to Authorised Re-processor or CHWTDSF.
- Sludge/ salt from ETP/ZLD generation of quantity 1000 TPA will be sent to CHWTDSF.
- Oily Cotton Waste / Leather Hand Gloves / Cotton Hand Gloves generation of quantity 0.7 TPA will be sent to

CHWTDSF.

Solid and Hazardous waste management

- The solid wastes and hazardous wastes will be packed in double lined PP bags and stored in an isolated room, exclusively ear marked for the purpose.
- As and when sufficient stock is accumulated, Organic Waste will be handover to Municipal Authority and Inorganic will be sent to TSDF for further treatment and safe land fill.
- Industry will be entered into an agreement with concerned Hazardous Waste Management unit. Hazardous waste will be stored and disposed as per the Hazardous and Other Wastes (Management and Trans boundary Movement) Amendment Rules, 2016.

Capital cost and recurring cost of EMP are given below:

Sl No	Description	Capital Cost in crores	Recurring Cost in crores/ Annum
A	Air Pollution Control		
1	Air pollution control device i.e. Bag Filters, Scrubbers	100	13.01
2	Air Cooled Condenser in place of Water Cool Condenser to reduce water consumption in utilities.	28.83	
3	Desulphurization at Anode Material to reduce SO2 emission.	9.00	
4	Installation of CEMS at major process stacks to monitor emission continuously	5.00	
5	Ultra Low NOx Burner implement	14.00	
6	Transplantation of existing tree at suitable location at plant periphery. Tree no. are 111+31 = 142 for Govt Land as per DFO office count, Pvt land Count is 55 & total replacement will be of 197 tree plant.	1.00	
	Subtotal A	**157**	
B	**Water Pollution Control - ETP, WTP, MEE and STP**		
1	Civil Cost	4.48	2.70
2	Equipment Cost	18.20	
3	Structural & PEB	2.08	
4	Piping	0.94	
5	Electrical and Instrumentation	1.96	
6	Miscellaneous	0.50	

Sl No	Description	Capital Cost in crores	Recurring Cost in crores/ Annum
	Subtotal B	**28.16**	
C	**Noise Pollution Control System**	0.32	0.028
D	Ambient air an online system set up	0.88	0.08
E	Green belt development	2.92	0.40
F	Storm Water and Rain water harvesting management	0.26	0.045
G	Waste Management	0.22	0.112
	Grand Total	**189.76**	**16.375**

Details of CER with proposed activities and budgetary allocation:

No	Proposed activity CER	CER Budget, Amount in Lac				
		2023-2024	**2024-2025**	**2025-2026**	**2026-2027**	**2027-2028**
1	Providing Health care facility to nearby area.	30	40	50	60	70
2	Green Belt development outside the premises	10	20	30	20	20
3	Sanitation facilities to nearby village school	30	40	50	60	70
4	Drinking water facilities to nearby village	10	20	30	40	50
5	Providing solar panel to nearby schools	10	20	30	40	50
	Sub Total	**90**	**140**	**190**	**220**	**260**
	Total	**Rs. 900.0 Lakh (Rs. 9.0 Crores in INR)**				

3.1.3. Deliberations by the committee in previous meetings

Date of EAC 1 :21/11/2023

Deliberations of EAC 1 :
During the deliberations, EAC noted that there is considerable presence of PAH and NMH, whereas ozone is not detectable. In this regard, PP has informed that sampling and analysis for ozone in ambient air is done through chemical method for 8 hourly monitored values. EAC opined that ozone levels seems to be below the detectable limits since frequency of sample taken for ozone analysis was 8 hours instead of one hour. Therefore, EAC suggested PP to monitor ozone, NH3 by taking hourly samples and also to monitor NOx on 24 hourly basis for a weekon all days. Further, EAC has also noted that breakup of the land for the proposed site is not clear. After detailed deliberations EAC deferred the proposal for want of following information:

- PP shall monitor ozone by taking hourly samples for a day for a week, NH3 and NOx time weighted average 24 hourly samples for a week.
- PP shall provide clear break of proposed land. PP shall provide undertaking the private land for the proposed Industry is under the possession of company. Further, PP shall also submit the report on Social Impact Assessment study along with summary of the grievance redressal plan.
- PP shall specify the level of first and second alarms and the related actions at each alarm and likely time to stop the feed .
- PP shall details of interlocking with fugitive emissions and how fugitive emission exceedance will lead to CCR operation control the feed / stop feeding
- PP shall provide information on fugitive emission vents, VOC meters to be installed at discharge points and to monitor fugitive emissions and the control measures proposed.
- Pp shall provide information on controlling and monitoring Ammonia slippage from SCR
- PP shall submit information on HFL of the drain vis-à-vis the plant level and distance between HFL and plant duly certified the Dept.

Accordingly, the proposal is deferred for want of additional information sought by EAC. PP shall submit the information desired by EAC on parivesh portal for further consideration.

Date of EAC 2 :17/08/2023

Deliberations of EAC 2 :
During deliberations, EAC discussed following issues:

The committee observed that PP has not complied with most of the information sought by the EAC members in meeting dated 26th June, 2023. Details are as follows:

1. Lack of clarity in the land acquisition details. PP shall submit the details of land acquisition along with ownership documents of the land acquired.
2. New consultant has not submitted undertaking stating that they own the data submitted in updated EIA/EMP report along with the signature of consultant and its team.
3. PP has not provided the details of natural minor drains within the proposed site and commitment for protection of the natural drains.
4. Monitoring of VOC, non-methane hydrocarbon, ozone , PAH, Benzene was either not done or was not as per the standard monitoring procedure. PP shall submit fresh one month data of the same.
5. Risk assessment is not comprehensive. PP shall submit comprehensive risk assessment.
6. Pollution load assessment using blast furnace and natural gas as fuel.
7. Details of process interlocking with fugitive emissions including alert level and process switch over levels.

Accordingly, proposal was deferred for want of above additional information. PP shall submit all the above information on parivesh portal for further consideration.

3.1.4. Deliberations by the EAC in current meetings

During deliberations, EAC discussed following issues:

- It was noted that a seasonal nallah is passing just outside the boundary of the plot on south eastern side merging into Bhedan river. EAC suggested that Industry shall develop 20 m wide greenbelt towards the side of the nallah. PP agreed to the same.
- Considering that the maximum background PM10 concentration is very high i.e., 95.80 µg/m³, the Particulate Matter Emissions from stacks of boilers, furnaces and dryer stacks will be maintained less than 30mg/Nm3 .
- EAC suggested that Industry shall install 03 continuous online monitoring stations for monitoring of VOC,THC, NMHC,SO2, NOX O3, PM10, PM2.5 PAH, NH3 & NOx. PP agreed for the same.
- EAC suggested that Industry shall increase the diversity of species from 11 to 25 for proposed greenbelt development and no tree shall be cut/relocated for establishment of the plant. PP agreed for the same.

The committee was satisfied with the response provided by PP on above information. Further, Committee desired to submit the above information in writing. Accordingly, PP has submitted the desired information and EAC found the information/commitments satisfactory.
The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.
The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended** the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms of conditions at Annexure: -

3.1.5. Recommendation of EAC

Recommended

3.1.6. Details of Environment Conditions

3.1.6.1. Specific

NA	
1.	1. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented. 2. Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board. 3. Total fresh water requirement shall not exceed 6395 m3/day which will be met from Hirakud reservoir. Necessary permission in this regard shall be obtained from the concerned regulatory authority. The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be

discharged outside the premises. Rainwater harvesting system shall be set up in the premises and water shall be used for various industrial purpose in the unit.
4. Comprehensive water audit to be conducted on annual basis and report to the concerned Regional Office of MEF&CC. Outcome from the report to be implemented for conservation scheme.
5. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
6. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. Regular VOC monitoring shall be done at vulnerable points.
7. The oily sludge shall be subjected to melting pit for oil recovery and the residue shall be bio-remediated. The sludge shall be stored in HDPE lined pit with proper leachate collection system.
8. Oil catchers/oil traps shall be provided at all possible locations in rain/ storm water drainage system inside the factory premises.
9. Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
10. Crude coal tar shall be transported through dedicated pipeline to the project proponent's storage tanks.
11. No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.
12. To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. Bag filter (PTFE/pulse jet) shall be installed to control the emissions.
13. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
14. Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.
15. The company shall undertake waste minimization measures as below:
(a) Metering and control of quantities of active ingredients to minimize waste.
(b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
(c) Use of automated filling to minimize spillage.
(d) Use of Close Feed system into batch reactors.
(e) Venting equipment through vapour recovery system.
(f) Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation.

16. The green belt of at least 5-10 m width shall be developed in nearly i.e., 33 % of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Indigenous species shall only be developed as part of greenbelt and non-indigenous / alien species shall be replaced with native species. No invasive or alien or non-native tree species shall be selected for plantation. PP shall develop at least 25 variety of species as a part of greenbelt. Saplings 4-6 feet high shall be planted. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Industry shall develop at least 20 m width greenbelt towards seasonal nallah which is passing just outside the boundary of the plot on south eastern side merging into Bhedan river. EAC suggested that Industry shall develop 20 m wide greenbelt towards the side of the nallah. PP agreed to the same. Greenbelt development shall be completed before commissioning of the plant.
17. All the commitments made to the public during public consultation conducted on 14.09.2022 shall be implemented. PP proposed to allocate Rs. 9.0 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan. Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.

18. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. Environmental Cell head shall directly report to the head of the organization.
19. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.
20. Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. Industry shall do continuous online monitoring for VOC, PAH, NH3 & NOx also. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

	21. PP to set up occupational health Centre for surveillance of the worker's health within and outside the plant on a regular basis. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection. 22. The National Emission Standards for Petrochemical (Basic & Intermediates) issued by the Ministry vide G.S.R. 820 (E) dated 9th November, 2012 as amended time to time shall be followed. 23. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms. Applicable PESO certificate shall be obtained. Location of storage tanks shall be placed in such a way that in the event of any fire, accident, explosion or any unforeseen conditions the impact of such event should not go beyond the boundary of the plant i.e. the risk should be tolerable (acceptable) at the boundary. 24. Company shall maintain an Emergency Response Decision support system in such a way so that identification of the detector's network for the location of the leak source and the probable leaked quantity in real-time, followed by modelling of the dispersion of the plume and consequences as forecast is done in advance and thus, no leak accident may go unattended. Accordingly, Risk Mitigation plan shall be in place. 25. Company shall determine the distance of fire hydrant while finalizing its location from storage tanks or any other hazardous storage substance shall be based on dispersion of Thermal Radiation so that during any unforeseen situation fire hydrant is always available to operate manually. 26. Recommendations of mitigation measures from possible accident shall be implemented based on advanced risk Assessment studies conducted for worst case scenarios using latest techniques. 27. PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

3.1.6.2. Standard

4(b)(ii)	**Coaltar processing units**
General Conditions	
1.	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
1.	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
1.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
1.	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
1.	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
1.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

1.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
1.	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
1.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
1.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
1.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Development Drilling of 108 wells, laying of 4" & 8"oil and gas flow lines and establishment of 3 EPS, 1 number of WHI, 3 nos. of Water Injection facility & 3 nos. of ETP in Cambay Asset, Gujarat by **OIL AND NATURAL GAS CORPORATION LIMITED** located at **KHEDA,GUJARAT**			
Proposal For		Application for Splitting of Environmental Clearance	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/IND2/444006/2023	J-11011/187/2014-IA II (I)	04/12/2023	Off-shore and onshore oil and gas exploration, development and production (1(b))

3.2.2. Project Salient Features

Ministry vide letter No. J-11011/187/2014-IA II(I) of dated 16/03/2017 granted Environmental Clearance for the project development drilling of 108 wells laying of 4"and 8" oil and gas flow lines & establishment of 03 numbers of EPS, 01 number of WHI, 03 Nos. of Water injection Facilities and 03 Nos. of ETP located at Cambay Sub Asset, Gujarat in favour of M/s ONGC.

The proposal was initially considered in EAC meeting held on 07.12.2023 wherein EAC deferred as PP vide mail dated 06.12.2023 informed that due to unavoidable circumstances they will not be able to attend EAC meeting.

It was informed that existing block i.e., NELP Contract Area CB-ONN-2004/2 awarded to consortium of M/s. ONGC and M/s. GSPC, and operated by M/s. ONGC. Part of area relinquished by the Consortium and brought in under the "Discovered Small Field Policy" by the Directorate General of Hydrocarbon (DGH) and MoPNG, Govt. of India under Discovered Small Field Bidding Round- 2018. Subsequently, the Contract Area was awarded to Ganges Geo-Resources Limited in March 2019 under the DSF-II Bidding Round. EC for CB-ONN-2004/2 (which covers part of the Vadatal

Proposal Timeline

Proposal No: **FP/OR/OTHERS/550180/2025**

Project Name: **Forest Diversion Proposal over 4.0834 ha. Forest Land for construction of approach road for Transportation of Materials to and from Plant area of M/s. Epsilon Carbon Ashoka Pvt. Ltd. in village Sripura under Jharsuguda Forest Division in Jharsuguda District, Odisha**

State: **ODISHA**

Proposal Submission Date: **05/12/2025**

Area(in Ha): **4.0834**

S. No.	Activity	Activity Start date	Activity End date
1	Submitted	02/09/2025	08/09/2025
2	Processed by DFO for Scrutiny and Recommendation	08/09/2025	08/10/2025
3	Processed by UA for DFO EDS Reply	08/10/2025	30/10/2025
4	Processed by DFO for Scrutiny and Recommendation	30/10/2025	25/11/2025
5	Processed by UA for DFO EDS Reply	25/11/2025	05/12/2025
6	Processed by DFO for Scrutiny and Recommendation	05/12/2025	09/02/2026
7	Processed by Nodal Officer for Recommendation	09/02/2026	11/02/2026
8	Processed by DFO due to EDS by Nodal Officer	11/02/2026	11/02/2026
9	Processed by Nodal Officer for Recommendation	11/02/2026	27/02/2026
10	Pending at State Secretary for Recommendation	27/02/2026	N/A

Urgent Court Case

भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, भुवनेश्वर / Regional Office, Bhubaneswar
ए/३, चंद्रसेखरपुर / A/3, Chandrasekharpur
भुवनेश्वर – ७५१ ०२३ / Bhubaneswar - 751 023
Telephone: 0674 - 2301213, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No. 8(33)418/2025/FCE Date: 18th December, 2025

To

The Additional Chief Secretary
Forest & Environment Department,
Government of Odisha.
Bhubaneswar - 751001.

Sub: Original Application No. 189/2025/EZ, filed by Saroj Kumar Patra Vs. State of Odisha & Ors. before NGT (EZ), Kolkata. -reg.

Sir,

I am directed to inform that the above-stated matter is pending before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata. That the said OA has been filed alleging illegal use of certain land recorded as Gramya Jungle in Village Sripura, District - Jharsuguda, Odisha, in connection with the industrial project of M/s. Epsilon Carbon Ashoka Pvt. Ltd. (Copy of the Original Application is enclosed).

In view of the above, the State Government is requested to submit a factual report with the documentary evidences on the contentions raised in the Original Application. The State Government is also requested to inform about as to whether any violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 has been reported in the instant matter. In the event of any such violation has been reported, a detailed Action Taken Report (ATR) may also be submitted at the earliest, to enable this office to prepare and file a counter affidavit before the Hon'ble Tribunal.

Yours Faithfully

Encl: As above

(Sujoy Dutta)
Assistant Commissioner (Forestry)
Digitally signed by Sujoy Dutta
Date: 18-12-2025 16:00:43

Copy to Addl. PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar for kind information and necessary action.